

**Independent NCC HQ for Nagaland**

1945. SHRI C. APOK JAMIR: Will the Minister of DEFENCE be pleased to state:

- (a) whether there is a need to set up an independent NCC headquarters in Nagaland, instead of one for Manipur and Nagaland;
- (b) if so, the reaction of the Government thereto; and
- (c) when will Government clear the proposal so that more school/college boys and girls can join NCC and finally the Armed Forces?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) to (c) The need to raise a separate NCC Group Headquarters for the State of Nagaland for better coordination of NCC activities and training has been felt. Since raising of a Group Headquarters involves availability of finances as well as infrastructure facilities to be provided by the state government as well as the central government, no definite deadline for raising of the Group Headquarters in Nagaland can be indicated.

**Encroachment of Defence land by private parties**

1946. SHRI CHO S. RAMASWAMY: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that vast areas of land belonging to Defence Department have been encroached by private parties in the country;
- (b) if so, the details of the property encroached, State-wise alongwith the details of the persons who have encroached such property;
- (c) what steps are being taken to get these properties vacated; and
- (d) what is the total present market value of such property which are presently encroached upon?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) and (b) The State-wise details of Defence land, under encroachment/illegal occupation, are given in the statement. (*See below*) Most of the lands under encroachment / illegal occupation are by various individuals/State Governments etc., in the form of temporary/permanent buildings, temples, huts and